

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2575 of 2004

New Delhi, this the 26th day of October, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

HC Sulakhan Singh PIS No.28800267
S/o Shri Bhan Singh, Resident of Quarter No.339,
Police Colony,
Ashok Vihar,
Delhi.
(By Advocate: Shri R.K. Shukla)

...Applicant

versus

1. Union of India through its
Secretary, Ministry of Home Affairs,
North Block, New Delhi.
2. The Commissioner of Police,
Police Headquarters, I.P. Estate,
New Delhi.
3. The Deputy Commissioner of Police (Hqrs.)
North West District,
New Delhi.

....Respondents

ORDER (ORAL)

Learned counsel heard.

2. Against the penalty imposed upon the applicant, which has been imposed by resorting to Article 311(2)(b) vide order dated 16.9.2004, he has preferred an appeal, a copy of which is annexed as Annexure A-4, which is yet to be responded to by the respondents.
3. In the light of the decision of the Full Bench of This Tribunal in the case of *D.N. Singh and Others Vs. Union of India and others* (CAT (F.B.) Vol.II 1) and as the disposal of this OA at the admission stage would not prejudice the rights of the respondents to proceed in the matter. The present OA is disposed of with a direction to the respondents to dispose of the pending aforesaid appeal of the applicant within one month from the date of receipt of a copy of this order. Till then applicant shall be allowed to retain the Govt. accommodation.

S. Raju
(SHANKER RAJU)
MEMBER (J)